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GOVERNMENT OF KERALA

കേരള ഗസറ്റ്
KERALA GAZETTE

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Part I

Labour and Skills Department

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GOVERNMENT OF KERALA
2022



Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1505/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Manager, Devi Gas Agency, Porikkal P. O., Pavithreshwaram, Kollam-691 507 and the workman of the above referred establishment Sri Anilkumar, R., Sreekovil Veedu, Pochamkonam, Ezhukon, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Anilkumar, Driver Cum Delivery Boy, Devi Gas Agency, Porikkal P. O., Kollam together with wages and attendant benefits from 20-10-2020 by the management is justifiable or not? If not what relief the worker is entitled to get?”

(2)

G.O. (Rt.) No. 1506/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Haseena Shajahan, Managing Director, Professional Hospitality and Support Service, Venpalavattom, Anayara P. O., Thiruvananthapuram-695 029 and the worker of the above referred establishment Smt. Saritha, R. D., Kripasanam, Ayanimoodu, Pothencode P. O., Thiruvananthapuram -695 584 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the Termination of employment to Smt. R. D. Saritha, House Keeping staff of Professional Hospitality and Support Service, Venpalavattom, Anayara P. O., Thiruvananthapuram-695 029 by the management is justifiable or not? If not what reliefs she is entitled to get?



(3)

G.O. (Rt.) No. 1507/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the workman of the above referred establishment Sri R. Rajesh, Rajesh Bhavan, Bhoodanacolony, Thonnaykkal P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Sri R. Rajesh, Cleaning Staff of Jagee Convention Centre, Kallambalam Thiruvananthapuram by the management is justifiable or not. If not what reliefs he is entitled to get?

(4)

G.O. (Rt.) No. 1508/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Kerala State Ex Service Men Development and Rehabilitation Corporation (KEXCON), Thycaud, Thiruvananthapuram-695 033 and the workman of the above referred establishment Sri Prabhakaran, Karthika, Poozhanad P. O., Ottasekaramangalam, Thiruvananthapuram-695 125 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri K. Prabhakaran parking collection supervisor of International Airport, Thiruvananthapuram through Kerala State Ex Service Men Development and Rehabilitation Corporation (KEXCON), Thycaud, Thiruvananthapuram by its management is justifiable or not? If not what reliefs he is entitled to get?



(5)

G.O. (Rt.) No. 1510/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Ooruttambalam Service Co-operative Bank 916, Ooruttambalam, Balaramapuram and the workman of the above referred establishment Sri V. Sivadasan, Charuvila Puthenveedu, Eruthavoor, Rassalpuram P. O., Balaramapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Sri V. Sivadasan, Caretaker by the management of Ooruttambalam Service Co-operative Bank 916, Balaramapuram is justifiable or not. If not what are the reliefs he is entitled to?

(6)

G.O. (Rt.) No. 1511/2021/LBR.

Thiruvananthapuram, 27th November 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor Jayamatha Boys Home, Nalanchira, Thiruvananthapuram and the worker of the above referred establishment Smt. Beena, J. M., Saphalyam, House No. B9, Wireless Road, Shankhummukham Beach P. O., Thiruvananthapuram-695 007 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Smt. Beena, J. M., Accountant/Clerk of Jayamatha Boys Home, Nalanchira, Thiruvananthapuram by the management is justifiable or not? If not what reliefs she is entitled to get?



(7)

G.O. (Rt.) No. 1512/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the President, Choranaad Ksheerolpadhaka Sahakarana Sangham, Q322(D)APCOS, Choranaad, Vadamon P. O., Anchal (2) the Secretary, Choranaad Ksheerolpadhaka Sahakarana Sangham, Q322(D)APCOS, Choranaad, Vadamon P. O., Anchal and the workman of the above referred establishment Smt. M. Sindhu, Mullaserril Veedu, Choranaad, Vadamon P. O., Anchal in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from service of Smt. Sindhu, M., Procurement Assistant and Secretary-in-charge of Choranaadu Milk Society, Q322(D)APCOS, Choranaad, Vadamon P. O., Anchal by the management is Justifiable or not? if not, what are the reliefs she is entitled to?

(8)

G.O. (Rt.) No. 1513/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Cosmopolitan Hospital, Murinjapalam, Pattom, Thiruvananthapuram and the worker of the above referred establishment represented Smt. L. Rajitha, Mavadeved, T/C 21/521, Pallithanam, Karamana P. O., Thiruvananthapuram-695 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from service of Smt. L. Rajitha (Pharmacist) of M/s Cosmopolitan Hospital (Pvt.) Ltd., Pattom, Thiruvananthapuram by the management is justifiable or not? If not what reliefs she is entitled to get?



(9)

G.O. (Rt.) No. 1514/2021/LBR.

Thiruvananthapuram, 27th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Tata Consumer Products Ltd. 1, Bishop Lefron Road, Kolkata-700 020 (2) Deputy General Manager, Pallivasal Estate, Pallivasal-685 565 of the above referred establishment Sri Sudhakar, Factory Division, Pallivasal Estate, Pallivasal-685 565 represented by the General Secretary, Workers Congress, Munnar-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination from service of Sri Sudakar (5446), Worker, Factory Division, Pallivasal Estate by the management of Tata Consumer Products is justifiable or not?
If not, what relief he is entitled to?

(10)

G.O. (Rt.) No. 1517/2021/LBR.

Thiruvananthapuram, 28th December 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the workman of the above referred establishment Sri Aneesh, Bhoodhana Colony, Thonnaikkal P. O., Thiruvananthapuram-695 317 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Sri Aneesh, Cleaning Staff of Jagee Convention Centre, Kallambalam, Thiruvananthapuram by the management is justifiable or not?
If not, What reliefs he is entitled to get?



(11)

G.O. (Rt.) No. 3/2022/LBR.

Thiruvananthapuram, 1st January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri D. Santhoshkumar, Proprietor, R.K.V. Motors & Timbers, Attingal, Thiruvananthapuram (Reetha Nivas, Museum Road, R.K.V. Road, Thiruvananthapuram) and the workman of the above referred establishment represented by the Secretary, Chadayamangalam, Mekhala Motor Transport, Workers Union (C.I.T.U.), Kadakkal P. O., Kadakkal in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Shaji, A., Santhoshkumar, M. S., Bijukumar, C., Prabhakaran Nair, K., Sunil Kumar, V., Sanal, R., Subhash, S., Raju, V., S. Sajikumar, G. Hari, Vinod, V. S., Roy, R., Nandhakumar, D., Rajeev, Benoy, N., N. Vasudevan, Pushpaprasad, R., Biju, S., Conductors, C. Babu, Ambili, V., Shibu, G., Thulasi, R., Drivers and Bijukumar, C. Time Keeper of R.K.V. Motors & Timbers, Attingal, Thiruvananthapuram (Reetha Nivas, Museum Road, R.K.V. Road, Thiruvananthapuram) by its management is justifiable or not? If not, what reliefs they are entitled to get?

(12)

G.O. (Rt.) No. 9/2022/LBR.

Thiruvananthapuram, 3rd January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Royal Dental College, Chalissery P. O., Palakkad-679 536 and the workman of the above referred establishment represented by the Secretary, Royal Dental College Employees Union, Iron Hill, Chalissery, Palakkad-679 536 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri Sundaran, Warden of boys hostel, Royal Dental College, Chalissery P. O., Palakkad-679 536 by its management is justifiable or not? If not, what are the reliefs he is entitled to?



(13)

G.O. (Rt.) No. 26/2022/LBR.

Thiruvananthapuram, 6th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Capshare Impex (P) Limited, Pulampara, Walayar, Palakkad and the workman of the above referred establishment Sri Mahesh, M., Valayakkaranchalla, Menonpara P. O., Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Mahesh, employee of Capshare Impex (P) Limited, Pulampara, Walayar by the management is justifiable or not? If not what are the reliefs he is entitled to ?

By order of the Governor,

SHAINU, V.,
Under Secretary.

G. O. (Rt.) No. 23/2022/LBR.

Thiruvananthapuram, 6th January 2022.

Sub:—Labour and Skills Department—Industrial Dispute between the Management of M. B. Hospital, Veronkode, Downhill P. O., Malappuram and Smt. Mariyam Beevi, sweeper—Erratum—Orders Issued

Read:—(1) G.O. (Rt.) No. 68/2018/LBR. dated 17-1-2018.

(2) Application received from Smt. Mariyam Beevi.

(3) Letter No. I R(2) 8460/2021 dated, 17-12-2021 from the Labour Commissioner.

ORDER

As per Government Order read 1st paper above the Government referred an Industrial Dispute between the management of Rooney Hospitality Services, Calicut and Smt. Mariyam Beevi, Sweeper to the labour court, Kozhikode for adjudication.

As per the application read 2nd paper above, the petitioner Smt. Mariyam Beevi, Puthen Vettil Tholakkal, Valiyaparambu, Kodoor P. O., Malappuram Dist.-676 504 requested to change the issue of reference in the Government order read above. As per Letter 3rd paper above, Labour Commissioner has reported that the request of the petitioner is genuine and recommend for necessary amendment.



The Government have examined the matter in detail and are pleased to modify the Government Order read as, 1st paper above.

The issue of reference mentioned in the annexure of the Government Order read above is corrected and read as follows.

“Whether the, dismissal of Smt. Mariam Beevi, Puthenveettill, Tholakkal, Valiyaparambu, Kodoor P. O., Malappuram from the post of Sweeper in the service of M.B. Hospital, Veronkode, Downhill P. O., Malappuram by the Managing Director of the hospital is justifiable not”?

“Whether the shifting of employment of sweepers in the service of M. B. Hospital, Varankode, Downhill P. O., Malappuram including Smt. Mariam Beevi to the contractual service of Rooney Hospitality Service, Yesoda Building, Mankave, Kozhikode is justifiable or not ? If not what are the reliefs she is entitled to”?

The Government Order read as 1st paper above stands modified to the above extend.

By order of the Governor,

C. S. SREEKALA,
Additional Secretary.

